

**REPORTS OF THE COMMITTEE  
ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

**SECOND LOK SABHA**

Fifty Ninth Report



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1960**

*Price 0.20 nP.*

COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS

**\*Fifty-ninth Report**

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Fifty-ninth Report.

2. The Committee met on the 15th March, 1960 for—

- (1) Allocation of time for discussion of the Orphanages and other Charitable Homes (Supervision and Control) Bill as passed by Rajya Sabha.
- (2) Consideration of the question of introduction of the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya.

II. *Allocation of time to Bill as passed by Rajya Sabha.*

3. Amongst the Members concerned with the Bill who were invited to give their views on the Bill, Shri N. C. Samantsinhar attended the sitting.

4. After considering all aspects of the Bill, the Committee allotted 2 hours for the discussion of the Orphanages and other Charitable Homes (Supervision and Control) Bill as passed by Rajya Sabha.

III. *Examination of the Constitution (Amendment) Bill (Amendment of Article 343) by Shri Chapalakanta Bhattacharyya. (Appendix)*

5. Shri Chapalakanta Bhattacharyya as well as a representative of the Ministry of Home Affairs attended the Committee on invitation.

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\*The following motion was moved by Shri Ram Krishan Gupta and was adopted by the House on the 18th March, 1960:—

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1960 subject to the modification that the Constitution (Amendment) Bill of Shri Chapalakanta Bhattacharyya be referred back to the Committee for re-consideration."

[L.S. Deb., dated the 18th March, 1960.]

6. The Committee noted that the Bill sought to amend Article 343 of the Constitution so as to include Sanskrit as one of the official languages of the Union.

7. The Committee having considered the points urged by the sponsor of the Bill, the reactions of the Government thereto and the principles laid down in paragraph 6 of the First Report of the Committee on Private Members' Bills and Resolutions of the First Lok Sabha regarding treatment of Constitution (Amendment) Bills, recommended that the Bill be not allowed to be introduced.

#### IV. Recommendations

8. The Committee recommend—

- (i) that the allocation of time to the Orphanages and other Charitable Homes (Supervision and Control) Bill be agreed to by the House; and
- (ii) that the Constitution (Amendment) Bill (*Amendment of Article 343*) by Shri Chapalakanta Bhattacharyya be not allowed to be introduced.

NEW DELHI;

HUKAM SINGH.

*The 15th March, 1960*

*Phalguna 25, 1881 (Saka)*

APPENDIX

Bill No. 97 of 1958

**THE CONSTITUTION (AMENDMENT) BILL, 1958**

Enacted by the Lok Sabha on 11th August 1958.

*By*

**SHRI CHAPALAKANTA BHATTACHARYYA, M. P.**

(TO BE INTRODUCED IN LOK SABHA)

THE CONSTITUTION AMENDMENT BILL, 1958  
(TO BE INTRODUCED IN LOK SABHA)

A  
BILL

*further to amend the Constitution of India*

BE it enacted by Parliament in the Ninth Year of the  
Short title. Republic of India as follows:—

Amendment  
of Article  
343. 1. This Act may be called the Constitution (Amend-  
ment) Act, 19 .

2. In clause (1) of Article 343 of the Constitution,—

(1) for the word "language" the word "languages"  
shall be substituted; and

(2) after the word "Hindi" the words "and Sans-  
krit" shall be inserted.

## STATEMENT OF OBJECTS AND REASONS

Sanskrit presents the greatest common measure of agreement in its vocabulary among most of the languages of modern India. This language is also vital to the development of most of the modern languages of India.

2. The Bill therefore proposes to amend Article 343 so as to include Sanskrit as one of the Official languages of the Union.

NEW DELHI; CHAPALAKANTA BHATTACHARYYA.  
*The 21st August, 1958.*

# ANNEXURE

## EXTRACTS FROM THE CONSTITUTION OF INDIA

### PART XVII

#### OFFICIAL LANGUAGE

##### *Chapter I.—Language of the Union*

Official language of the Union. 343. (1) The official language of the Union shall be Hindi in Devanagari script.

The form of numerals to be used for the official purposes of the Union shall be the international form of Indian numerals.

(2) Notwithstanding anything in clause (1), for a period of fifteen years from the commencement of this Constitution, the English language shall continue to be used for all the official purposes of the Union for which it was being used immediately before such commencement:

Provided that the President may, during the said period, by order authorise the use of the Hindi language in addition to the English language and of the Devanagari form of numerals in addition to the international form of Indian numerals for any of the official purposes of the Union.

(3) Notwithstanding anything in this article, Parliament may by law provide for the use, after the said period of fifteen years, of—

- (a) the English language, or
- (b) the Devanagari form of numerals,

for such purposes as may be specified in the law.

LOK SABHA

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A  
BILL  
further to amend the Constitution of India

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*(Shri Chapalakanta Bhattacharyya, M.P.)*